

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.995/1999

DATE OF ORDER : 7.7.1999.

Between :-

N.Rama Rao

... Applicant  
And

1. Union of India re. by Secretary to Govt. of India, M/o Defence, New Delhi-11.
2. Chief of Naval Staff, Naval Headquarters, New Delhi-11.
3. Flag Officer Commanding in Chief, Eastern Naval Command, H.Q., Visakhapatnam-14.
4. Admiral Superintendent, Naval Dockyard, Visakhapatnam-14.
5. Base Virtualling Officer, B.V.Yard, Visakhapatnam-9.

... Respondents

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).



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(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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Heard Sri Durga Rao on behalf of Sri P.B.Vijay Kumar,  
for the applicant and Sri Jacob on behalf of Sri B.N.Sarma,  
for the Respondents.

2. The applicant states that he worked as unskilled labourer  
under the Naval Dockyard, Visakhapatnam with effect <sup>from</sup> <sub>^</sub> 31.5.1992  
to 28.2.1995 with intermittent breaks and discharged from service  
on 28.2.1995.

3. He has filed this OA praying for a direction to the Res-  
pondent to re-engage him as unskilled labourer either in Naval  
Dockyard or at Eastern Naval Command Labour Pool and to continue  
him on par with juniors and freshers.

4. The applicant was discharged from service in the year  
1995 and <sup>has</sup> approached this Tribunal on 24.6.1999. Hence we cannot  
give any direction as prayed for by the applicant in the OA as  
there is a clear delay and laches.

5. Hence the O.A. is disposed of at the admission stage  
itself. However, we make it clear that this order does not  
come in the way of the respondents ~~in~~ considering the applicant's  
case for re-engagement as per rules if there is work and there is  
need <sup>for</sup> <sub>^</sub> of unskilled labourers.

6. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)

7.7.99

  
(R.RANGARAJAN)  
Member (A)

av1/

Dated: 7th July, 1999.  
Dictated in Open Court.

  
JRC

1st AND 2nd COURT.

COPY TO:-

1. HONJ

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD:

3. HESOP M(J)

4. D.R. (A)

5. SPATE

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER ( ADMN )

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER ( ADMN )

THE HON'BLE MR. D.S. JAI PARAMESHWAR:  
MEMBER ( JUDL )

ORDER: Date. 7/7/99

ORDER / JUDGMENT

MA./RA./CP.NO

IN

DA. NO. 995/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

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